



**Central Administrative Tribunal**  
**Principal Bench**

**OA No.2158/2014**  
**MA No.2776/2019**

New Delhi, this the 10<sup>th</sup> day of December, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**  
**Hon'ble Mr. Mohd. Jamshed, Member (A)**

Ms. Jyoti Lochab,  
 W/o Dr. S.P. Lochab,  
 Age 49 years, Post : Physicist  
 R/o 1165, Sector-A,  
 Pocket-B, Vasant Kunj,  
 New Delhi.

...Applicant

(By Advocate : Shri Yogesh Sharma )

**Versus**

1. Union of India,  
 The Ministry of Health and Family Welfare,  
 Nirman Bhawan,  
 New Delhi,  
 Through it's Secretary
2. The Directorate General of Health Services,  
 (MH-I Section),  
 Nirman Bhavan,  
 New Delhi.
3. The Medical Superintendent,  
 Safdarjung Hospital,  
 New Delhi.

...Respondents

(By Advocate : Shri V.S.R.Krishna  
 Shri Satish Kumar )



## **ORDER (ORAL)**

**Justice L. Narasimha Reddy, Chairman :-**

Learned counsel for applicant, Shri Yogesh Sharma, submits that he noticed some defects in the prayer clause and being instructed by the applicant, he sought permission to withdraw the OA, with the liberty for the applicant to file a fresh one, with proper prayer and pleadings. Permission is accorded and the OA is dismissed as withdrawn, leaving it open to the applicant to pursue the remedies, in accordance with law.

MAs, if any, shall stand disposed of.

There shall be no orders as to costs.

(Mohd. Jamshed)  
Member (A)

(Justice L. Narasimha Reddy)  
Member (J)

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